



# IN THE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH (COURT-II) I.A.-09/2024 IN C.P.(IB)-686(ND)/2019

# IN THE MATTER OF:

M/s. India Factoring & Finance Solutions Private Limited

... Financial Creditor

Versus

M/s. Altech Infrastructure Private Limited

... Corporate Debtor

# AND IN THE MATTER OF I.A.-09/2024:

# **Anand Sonbhadra**

Resolution Professional
M/s Altech Infrastructure Private Limited
E-10A, Kailash Colony,
New Delhi – 110048.

... Applicant/RP

Order Delivered on: 14.06.2024

UNDER SECTION: 30(6) of IBC, 2016

# CORAM:

SH. ASHOK KUMAR BHARDWAJ, HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH HON'BLE MEMBER (T)

# PRESENT:

For the RP: Adv. Amar Vivek, Adv. Aditya Gauri and Adv. Akhand Pratap

Singh Gaur

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# **ORDER**

The present I.A. 09 of 2024 has been preferred by Mr. Anand Sonbhadra, Resolution Professional of M/s Altech Infrastructure Private Limited (hereinafter referred to as, the 'Applicant/RP') under Section 30(6) of IBC, 2016, seeking the following reliefs:

- "a) Allow the present Application;
- b) Pass an Order for the approval of the Resolution Plan submitted by M/s Sunrise Industries as approved by the members of the CoC;
- c) Pass any such other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice."
- 2. Stating succinctly, the underlying main Petition CP (IB)- 686/(ND)/2019 was filed by M/s. India Factoring & Finance Solution Private Limited against the Corporate Debtor, namely, M/s. Altech Infrastructure Private Limited under Section 7 of the IBC, 2016, which was admitted vide Order dated 16.09.2022 passed by this Adjudicating Authority and the Corporate Insolvency Resolution Process (CIRP) in respect of the Corporate Debtor was initiated. This Tribunal appointed Mr. Anand Sonbhadra as the IRP of the Corporate Debtor. Subsequently, the CoC resolved to appoint the IRP as RP in the 1st CoC meeting dated 15.10.2022.
- 3. It is stated by the Applicant that in terms of Regulation 6(1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the Applicant made a Public Announcement in Form-A on 18.09.2022 to invite claims, a copy of which was also uploaded on the website of Insolvency and Bankruptcy Board of India (IBBI).

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4. The RP has got the assets of the Corporate Debtor valued as per the relevant IBBI (Insolvency Resolution Process for Corporate Persons)
Regulations, 2016 and the Fair Value and Liquidation Value are as under:

Sr. No.	İ	Fair value	Liquidation Value
1.	Adroit	Rs. 12,38,50,802	Rs. 9,62,76,501
2.	RITE	Rs. 12,21,63,000	

5. There are 3 Financial Creditors constituting the CoC viz. State Bank of India, India Factoring and Finance Solutions Private Limited and Oxyzo Financial Services Private Limited having a total of 100% voting share. Their respective voting shares are as under:

S. No.	Name of Creditor	Voting Share (%)	Voting for Resolution Plan (Voted for / Dissented/ Abstained)
1.	State Bank of India	86.30%	Voted for
2.	India Factoring and Finance Solutions Private Limited		Not Voted
3.	Oxygo Financial Services Private Limited	2.50	Not Voted



6. The details of the meetings of CoC as stated in the Application read as under:

Particulars	Date of	Main Agenda From	Important Decision
	CoC	Discussion	
	Meeting		
1st COC Meeting	15/10/2022	<ul> <li>To take note of the claims received by the Interim Resolution Professional.</li> <li>To take note of the Committee of Creditors constituted by the Interim Resolution Professional.</li> <li>To take note of the actions taken by Interim Resolution Professional.</li> <li>To appoint the services of India Juris for handling all the litigations of the Corporate Debtor.</li> <li>To appoint the services of Varma Anil and Associates for the purpose of GST and INC-28 Compliance.</li> <li>To discuss on the appointment of the Valuers.</li> <li>To discuss on the appointment of the Natter.</li> <li>Discussion on Interim Finance and appointment of Operation and Management Agency.</li> </ul>	Resolution Professional as Resolution Professional.  To ratify and approve the remuneration of the Interim Resolution Professional (IRP), the Resolution Professional (IRP), the Resolution Professional (IRP) and the Insolvency Professional Entity to which IRP/RP is a partner.  To ratify and approve the cost incurred on Corporate Insolvency Resolution Process during the period of IRP.  To Approve Delegation of the Authority of Resolution Professional to any Other Person.  To approve the appointment of M/s India Juris for the purpose of handling litigation during CIRP in the matter of Altech Infrastructure Private Limited.  To approve the appointment of Varma Anil and Associates for the purpose of handling the accountancy and compliance as required under the Insolvency and Bankruptey Code, 2016 during the CIRP in the matter of Altech Infrastructure Private Limited.  To approve the fee pertaining to the Valuers appointed in the CIRP of Altech Infrastructure Private Limited  To approve the fee pertaining to the Valuers appointed in the CIRP of Altech Infrastructure Private Limited  To approve the fee pertaining to the Valuers appointed in the CIRP of Altech Infrastructure Private Limited  To approve the fee pertaining to the Valuers appointed in the CIRP of Altech Infrastructure Private Limited  To approve the fee pertaining to the Valuers appointed in the CIRP of Altech Infrastructure Private Limited  To approve the fee pertaining to the Valuers appointed in the CIRP of Altech Infrastructure Private Limited

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• To discuss on the publication of Expression of Interest (Form G) and to approve the eligibility criteria for the PRA. • To discuss on filing of 19(2) application against the Suspended Director of the Corporate Debtor. • Contribution towards CIRP cost by the Financial Creditors and Opening of Bank Account. • To appoint AAA Insolvency Professional as IPE for proving support services in the matter of Altech Infrastructure Private Limited and to approve the fees of such IPE.	2nd COC	14/11/2022	• To take note on	• To approve the publication
Resolution Professional after 1st COC meeting.  To update on the appointment of Valuers in the matter of Attech Infrastructure Private Limited.  To update on the appointment of Transaction Auditor in the matter of Attech Infrastructure Private Limited.  To discuss on the publication of Expression of Interest (Form G) and to approve the eligibility criteria for the PRA.  To discuss on filing of 19(2) application against the Suspended Director of the Corporate Debtor.  Contribution towards CIRP cost by the Financial Creditors and Opening of Bank Account.  To appoint AAA Insolvency Professional as IPE for proving support services in the matter of Altech Infrastructure Private Limited of Composition of Expression of the Corporate Debtor.  To appoint AAA Insolvency Professional as IPE for proving support services in the matter of Altech Infrastructure Private Limited and to approve the fees of such IPE.	Meeting		reconstitution of COC and	of the Expression of Interest
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3rd COC Meeting	01/12/2022	<ul> <li>To update on the Valuation Process.</li> <li>To update on the Transaction Auditing Process.</li> <li>To update on the Expression of Interest received till date in the matter of Altech Infrastructure Private Limited.</li> <li>To update on the 19(2) Application filed against the Suspended Management</li> <li>To discuss on the Operation Management Agreement.</li> <li>To discuss on the revocation of the resolution no.2 passed in the 2nd Meeting of Committee of Creditors.</li> <li>To approve the appointment of insolvency</li> </ul>	remuneration of the resolution Professional after the revocation of the part of resolution No. 2 passed in the 1st Meeting of COC.  To approve the appointment of Insolvency Professional Entity (IPE) in the matter of Altech Infrastructure Private Limited.
4th COC Meeting	15/12/2022	Professional Entity (IPE) in the matter of Altech Infrastructure Private Limited.  To update on the Expression of Interest received till date in the matter of Altech Infrastructure Private Limited.  To Discuss on the Bid Evaluation Matrix (BEM) and the Request for Resolution Plan (RFRP) in the matter of Altech Infrastructure Private Limited.  The Resolution Plan (RFRP) in the matter of Altech Infrastructure Private Limited.  The Resolution professional discussed the claims received till 15.12.2022.  Revocation of the Resolution No.4 passed in the 3rd Meeting of the	Resolution Plan and Bid- Evaluation Matrix in the matter of Altech Infrastructure private limited.  To approve the Revocation of the Resolution no. 4 passed in the 3rd Meeting of Committee of Creditor.
Sth COC Meeting	24/01/2023	To update on the Valuation Process.  To update on the Valuation Process.  To update on the Transaction audit.  To update on the Resolution Plans received till 16.01.2023 against EOI and discussion thereon  To update on the 19(2) Application filed against the Suspended Management.  To update on the Operation Management Agreement.  To ratify and approve the cost incurred on Corporate Insolvency Resolution Process during the period of CIRP	No resolution ratified



		£	<u></u>
6th COC	27/02/2023	• To update on the Valuation	• To approve extension of 90
Meeting		• To update on the	days CIRP period beyond 180 days.
		To update on the Transaction audit	• To approve the cost incurred
		• To update on the	on Corporate Insolvency
		Expression of Interests	-
		received till 15.02.2023	the period of CIRP.
		against Form G published	
		on 31st January 2023.	an de Contraction de
		• To update on the 19(2)	
		Application filed against	
		the Suspended	
		Management.  • To ratify and approve the	
		cost incurred on Corporate	
		Insolvency Resolution	
		Process during the period	<del> </del>  -
***************************************		of CIRP.	
• • • • • • • • • • • • • • • • • • •		• To discuss and approve	
		extension of 90 days CIRP	
{	·	period beyond 180 days.	
		• To Update on O & M	
		Contract	
77e% / CV/1e/N	112/04/0002	The sandate on the Welson	To approve the cost incurred
7™ COC	13/04/2023	• To update on the Valuation	
Meeting		Process.	
		• To update on the	· · · · · · · · · · · · · · · · · · ·
		Transactions audit.	the period of CIRP.
		• To update on the	
		Resolution Plans received	
		till 01.04.2023 against EOI	and the second s
		and discussion thereon.	
		• To update on the 19(2)	
		Application and	voiline de la company de la co
		Application of contempt	
		filed against the	
	-	Suspended Management.	radioses size
		• To update on the	
		Operations and	
		~ I	Paradinan
		Management Contract.	- China
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		• To ratify and approve the	Scoonwood
		cost incurred on Corporate	is annuovostassiculaida.
		cost incurred on Corporate Insolvency Resolution	, and the state of
		cost incurred on Corporate	io management de la companya del companya de la companya del companya de la compa
·		cost incurred on Corporate Insolvency Resolution	
·		cost incurred on Corporate Insolvency Resolution Process during the period	· ·

Debtor, if required



To approve and ratify the appointment of the third Registered Valuer Facts and Explanatory Statement. To approve the cost incurred during the process. To approve the Resolution Plan submitted by Sunrise industries Private Limited. To Approve the Resolution Plan submitted by Rustagi impex Private Limited To Approve the Resolution Plan submitted by Sunrise industries Private Limited To approve the Resolution Plan submitted by Sunrise industries Private Limited To ratify and approve the appointment and fee pertaining to the Chartered Accountants for the purpose of preparation of books of accounts of the Corporate Debtor.  To ratify and approve the appointment and fee pertaining to the Statutory
Auditors for the Corporate Debtor. To approve the liquidation of the Corporate Debtor.
To approve extension of 60 days CIRP period beyond 270 days. To approve the extension of roting period of the 8th neeting of the COC for an extended duration of 25 days.
o approve extension of CIRP period beyond 330 lays
ESOLUTIONS PROPOSED THE 11th COC EETING OF ALTECH FRASTRUCTURE UVATE LIMITED The evant resolution for the proval of the decision to t for an Open Challenge echanism and the Process meent document after due accussion and deliberation re put to vote during the eeting of the COC and essed with a majority of 1.5%. State Bank of India 2.3%) and India Factoring definance Solutions Pvt. 1. (11.2%) have provided eir approval by the show of ends. The representatives Oxyzo Financial Services vate Limited (2.5%) were t present in the meeting.
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12th COC Meeting	12/09/2023	<ul> <li>To conduct negotiations with the Prospective Resolution Applicants through open challenge mechanism process on the Resolution Plans received in the matter.</li> <li>To approve the application for extension of the Corporate Insolvency Resolution Process for a period of 30 days.</li> </ul>	
13th COC Meeting	23/10/2023	extension of CIRP period beyond 405 days.	CIRP period beyond 405 days.  To appoint Chartered Accountant for the completion of books of accounts.  To appoint statutory auditor for auditing the books of accounts.  To approve the expenses incurred by resolution
14 <sup>th</sup> COC Meeting	22/11/2023	<ul> <li>To discuss and approve the extension of CIRP period beyond 435 days.</li> <li>To ratify and approve the cost incurred on Corporate Insolvency Resolution Process during the period of CIRP.</li> </ul>	<ul> <li>To approve the extension of CIRP period beyond 435 days.</li> <li>To approve the expenses incurred by resolution professional (CIRP Cost).</li> </ul>
I5 <sup>th</sup> COC Meeting	04/03/2024	<ul> <li>To discuss the amendments in CIRP Regulations vide notification dated 15-02-2024.</li> <li>To update on the litigation.</li> <li>To ratify and approve the cost incurred on Corporate Insolvency Resolution Process during the period of CIRP.</li> </ul>	• To approve the expenses incurred by resolution professional. (CIRP Cost)
		and the second s	



7. The 'Form-G' was published on 17.11.2022, 31.01.2023 to invite Expressions of Interest (EOI) from the Prospective Resolution Applicants (PRAs). It is added that as per the latest Form-G dated 31.01.2023, the last date for submission of EOI was 15.02.2023. According to the Applicant, he had received EoIs from 04 PRAs:

Prospective Resolution Applicant(s) (PRAs)

Sr. No.	Names		
1.	Sunrise Industries Private Limited		
20°43	RKG Fund Scheme-I		
3.	Rustagi Impex Private Limited		
4.	One City Infrastructure Private Limited		

- 8. In the 12<sup>th</sup> CoC meeting held on 12.09.2023, the Resolution Plans received from the Prospective Resolution Applicants were considered and put to vote before the CoC by the Applicant. Further, the CoC approved the Resolution Plan submitted by Sunrise Industries Private Limited with 86.30% voting share.
- 9. The CIRP period was extended beyond the stipulated period of 180 days vide an Order dated 29.03.2023, 28.07.2023, 22.08.2023, 15.05.2024 and finally by our Order dated 28.05.2024 for a period of 30 days beyond 435 days which is 24.12.2023 passed by the Adjudicating Authority. The Resolution Plan was approved by the CoC on 16.12.2023 i.e., within the period extended by this Bench.



10. The "Summary of the Resolution Plan" submitted by the Applicant reads thus:

"That the approved Resolution Plan provides for the following payments to the creditors of the Corporate Debtor:

Particulars	Amount
Resolution Plan Value:	10,00,00,000
CIRP Cost ( company is a Going Concern and CIRP cost being met from Operational Income)	0
Payment to Secured financial Creditors:	9,04,00,000
Workmen's & Employees priority dues:	108,753
Unsecured financial creditors	400,000
Operational Creditors	10,000
Operational Creditors (Statutory Dues )	19,43,000
EPFO Ducs	21,38,247
Working Capital & Contingencies	50,00,000

13. That in addition to the aforesaid, the Resolution Applicant has also proposed to infuse an amount of INR 50,00,000 in the form of Working Capital, as and when the need arises. Furthermore, the Regulatory Fee under Regulation 31A of the CIRP Regulations has also been proposed to be borne by the Resolution Applicant over and above the amounts proposed under the Resolution Plan."



# 11. The amounts provided to various stakeholders under the Resolution Plan is as under:

SI. No.	Category of Stakeholde r*	Sub-Category of Stakeholder	Amount Claimed	Amount	Amount Provided under the Plan#	Amount Provid ed to the Amount Claime d (%)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Secured Financial Creditors	(a) Creditors not having a right to vote under sub-section (2) of section 21	NA NA	NA	NA	NA
		(b) Other than (a) above:				
	\$1.00 miles   1.00	(i) who did not vote in favour of the resolution	NA	NA	NA	NA N
		Plen	20,51,33,955	20,51,33,955	9,04,00,000	44.06%

		(ii) who voted in favour of the resolution plan	,		*Topo of the state	
		Total[ $(a) = (b)$ ]	20,51,33,955	20,51,33,955	9,04,00,000	44.06%
2:	Unsecured Financial Creditors	(a) Creditors not having a right to vote under sub-section (2) of section 21	ÑΑ	NA	NA	Control to the Control of Control
		(b) Other than (a) above:		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		The state of the s
		(i) who vote in favour of the resolution Plan	NA	NA	NA	NA
		(ii) who NOT voted in favour of the resolution plan	3,25,99,681	3,25,99,681	4,00,000	1.22%
					ATT FOR	
		Total{(a) + (b)}	3,25,99,681	3,25,99,68)	4.00(000s)	1.22%

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3	Operational Creditors	(a) Related Party of Corporate Debtor	NA	NA	NA	NA
	Creditors	(b) Other than (a) above:				
	<b>Pennakanakanakan</b> akan	(i)Government	1,11,94,920	1,11,94,920	40,81,247	36.45%
		(ii)Workmen (iii)Employees	20,20,584	19,54,110	1,08,753	5.38%
		(iv) Other than (Employees and Workmen, and Government dues)	6,02,58,296	3,63,68,591	10,669	0.01%
	- Commonweak de Langue (Col Managar) (Col Ma	Total[(a) = (b)]	7,34,73,800	4,95,17,621	42,00,000	5.71%
4	Other debts and dues	NA	NA NA	NA	NA	NA
Granc	l Total		31,12,07,436	28,72,51,257	9,50,00,000	30.52%

12. The details of compliances under Section 30(1), Section 30(2), Regulation 37(1), Regulation 38(1), Regulation 38(2), Regulation 38(3) of IBC, 2016, and IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 are extracted below:

Section of the	Requirement with respect to Resolution Plan	Clause of	Compliance
Code / Regulation No.		Resolution Plan	(Yes / No)
25(2)(h)	Whether the Resolution Applicant meets the criteria approved by the CoC having regard to the complexity and scale of operations of business of the CD?	Chapter No. IV	Yes
Section 29A	Whether the Resolution Applicant is cligible to submit resolution plan as per final list of Resolution Professional or Order, if may, of the Adjudicating Authority?	Chapter No. XIX	Yes
Section 30(1)	Whether the Resolution Applicant has submitted an affidavit stating that it is eligible?	Undertaking as per Regulation 39(1)	Yes
Section 30(2)	Whether the Resolution Plan-		
	(a) provides for the payment of insolvency resolution process costs?	Chapter VI (A.i)	Yes
	(b) provides for the payment to the operational creditors?	Chapter VI (Part A. Ii)	Yes
	(c) provides for the payment to the financial creditors who did not vote in favour of the resolution plan?	Chapter VI (A.iii) Chapter X	Yes
	(d) provides for the management of the affairs of the corporate debtor?	Chapter X	Yes
	(e) provides for the implementation and supervision of the resolution plan?	Chapter XVII	Yes To amp
	(f) contravenes any of the provisions of the law for the time. being in force?]		Metry of Comp

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Regulation 37(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016	Compliance under Resolution Plan
(a) transfer of all or part of the assets of the corporate debt to one or more persons;	The RA declares that the present provision is not applicable to this Resolution Pian.
(b) sale of all or part of the assets whether subject to any security interest or not;	The Ra declares that the present provision is not applicable to this Resolution Plan.
(ba) Restructuring of the Corporate Debtor, by the way of merger, amalgamation and demerger.	The RA declares that the present provision is not applicable to this Resolution Plan.

(c) the substantial acquisition of shares of the corporate debtor, or the merger or consolidation of the corporate debtor with one or more persons;	This has been provided in this Resolution Plan at Chapter VII ( Plan page 38) at page 398 of Application Vol3
(ce) cancellation or delisting of any shares of the corporate debtor, if Applicable	This has been provided in this Resolution Plan at Chapter VII.
(d) satisfaction or modification of any security interest;	Any and all security interest on any of the assets of the CD shall stand satisfies upon the payment of the Resolution Amount to the Secured Financial Creditor as per the amount proposed in the plan. Page 411 of Application Vol3
(e) curing or waiving of any breach of the terms of any debt due from the corporate debtor:	The RA proposes that all such breach of terms of any debt of the CD shall stand cured on and all penalties, fines, breaches, etc., shall Stand waived upon successful implementation of this Resolution Plan.

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	Page 411 of Application Vol3
(f) reduction in the amount payable to the creditors;	The RA has proposed for reduction in the amount payable to the creditors of the CD in the Financial Proposal of this Resolution Plan. Page 411 of Application Vol3
(g) extension of a maturity date or a change in interest rate or other terms of a debt due from the corporate debtor;	The RA declares that the present provision is not applicable to this Resolution Plan.

(h) amendment of the constitutional documents of the corporate debtor	In order to give effect to this Resolution Plan, the RA shall be at liberty to amend or change any constitutional document of the Corporate Debtor, including the MoA, AoA etc. for any purpose including but not limited to changing the name of the Corporate Debtor, changing the amount of authorized share capital of the Corporate Debtor etc.  This has been provided in Chapter VII. Page 411-412 of Application
(i) issuance of securities of the corporate debtor, for cash, property, securities, or exchange for claims or interests or other appropriate purpose	Vol3  The RA declares that the present provision is not applicable to this Resolution Plan.
(j) change in portfolio of goods or services produced or rendered by the corporate debtor	The RA declares that the present provision is not applicable to this Resolution Plan till the implementation of the plan.



(k) change in technology used by the corporate debtor and	The RA declares that the present provision is not applicable to this Resolution Plan.
(l) obtaining necessary approvals from the Central and State Governments and other authorities;	This has been provided in Chapter VIII. Page 412 of Application Vol3

Regulation 38(1) of Insolvency	This has been provided in Chapter	
and Bankruptcy Board of India	VI(Part A) of the Resolution Plan at	
(Insolvency Resolution Process	page 385 of Application Vol3	

for Corporate Persons)	
Regulations, 2016	1
Regulation	
38(1)(a)-	
The amount due to the operational	
creditors under a resolution plan shall	
be given priority in payment over	
financial creditors	A PART AND
Regulation 38(1)(b)-	This has been provided in Chapter
The amount payable under a	VI(Part A) of the Resolution Plan at
resolution plan to the financial	page 385 of Application Vol3
creditors, who have a right to vote	
under sub-section (2) of section 21 and	
did not vote in favour of the resolution	
plan, shall be paid in priority over	
financial creditors who voted in favour	,
of the plan.	
The mode Address of State	The RA declares that it has
Regulation 38(1A)- A resolution plan shall include a	endeavoured to take into account all
statement as to how it has dealt with	claims, including the claims of
the interests of all stakeholders.	statutory authorities while proposing
	the present Resolution Plan and has
including financial creditors and operational creditors of the corporate	dealt with the interests of all
debtor	stakeholders, including Financial
aebior	Creditors, and Operational Creditors
	and Other Creditors of the CD.
· :	and Other Oreanors or the OD.
	This has been provided in Chapter XI
	of the Resolution Plan at page 407 of
	Application Vol3





#### Regulation 38(1B)-

A resolution plan shall include a statement giving details if the resolution applicant or any of its related parties has failed to implement or contributed to the failure of implementation of any other resolution plan approved by the Adjudicating Authority at any time in the past

The RA declares that neither the RA nor any of its related parties have failed to implement or contributed to the failure of implementation of any other resolution plan approved by the Adjudicating Authority at any time in the past. This has been provided in Chapter XII of the Resolution Plan at page 408-409 of Application Vol3

Regulation 38(2) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations,

Compliance under Resolution Plan

The term of the plan and its implementation schedule;

This has been provided in this Resolution Plan at Chapter X of the Resolution Plan at page 405-407 of Application Vol3

(b) The management and control of the business of the corporate debtor during its term;

This has been provided in this Resolution Plan at Chapter X of the Resolution Plan at page 405-407 of Application Vol3

(c) Adequate means for supervising its implementation;

This has been provided in this Resolution Plan at Chapter X of the Resolution Plan at page 405-407 of Application Vol3 It provides for the constitution of the Monitoring Committee

d) Provides for the manner in which proceedings in respect of avoidance litigation transactions, if any, under Chapter III or fraudulent or wrongful trading under Chapter VI of Part II of the Code, shall will be pursued after the approval of Final resolution plan and the manner in which the if any, proceeds. fromsuch proceedings shall be distributed: Provided that this clause shall not apply to any resolution plan that has been submitted to the Adjudicating Authority under sub-section (6) of section 30 on or before the date of taken commencement of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process

This has been provided in this Resolution Plan at Chapter VI (Part A) of the Resolution Plan at page 383 of Application Vol3

Amendment) Regulations, 2022 Regulation 38(3) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2017 Compliance

for Corporate Persons) (Second

under Resolution Plan



(a) It addresses the cause of default	This has been provided in this Resolution Plan at Chapter VIII of the Resolution Plan at page 402-404 of Application Vol3
(b) It is feasible and viable	The RA confirms that the present Plan is feasible and viable, considering the payments being made to each category of creditors of the CD. This has been provided in this Resolution Plan at Chapter VIII of the Resolution Plan at page 402-404 of Application Vol3
(c) It has provisions for its effective implementation	This has been provided in this Resolution Plan at Chapter VIII of the Resolution Plan at page 402-404 of Application Vol3
(d) It has provisions for approvals required and the timeline for the same	This has been provided in this Resolution Plan at Chapter VIII of the Resolution Plan at page 402-404 of Application Vol3

(e) The resolution applicant has the capability to implement the resolution plan	This has been provided in this Resolution Plan at Chapter VIII of the Resolution Plan at page 402-404 of Application Vol3
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13. The Resolution Professional has placed on record an Affidavit dated 23.11.2022 required in terms of the provisions of Section 29A of IBC, 2016. The Affidavits reads thus:

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#### ANNEXURE C

#### SECTION 29A of IBC

I PANIAN KUMAR COPIA 5/O Skil Ram Karon Gupia, and about 49 years, turnently reaking at J-23, RBI Enclose Paschim Vibar, New Delhi-troody and having Addition. No 390078526660 on behalf of SUNRISE INDUSTRIES beging registered office at J-22, RBI Enclose Paschim Vibar, New Delhi-troody parsaunt to authorization of the Partners at the Sumrise Industries dated 19-07-2019 (as Power of Altorney Enclosed Research) do solvendy affirm and state to committee of creditors ("CoC") of Altoch Infrastructure Private Limited ("Corporate Debtor") and the resolution professional of the Corporate Debtor ("IU") at follow:

- That I Paware Kumar Cupta duly autaborised and competent to make and astirm the
  instant adiabatic for and on behalf of the Sourise Industries in terms of power of otherwise
  duted 19-09-2019. The said document is true, valid and genuine to its, best of the
  knowledge, information and belief.
- 2. That the Applicant or any person acting jointly with the Applicant or in content with Applicant or any person who is a 'consected person' (as defined under the insolvency and Bankraptey Code, 2016 ("Code")), listed berein as 'Annesone I':

A Prospective Revolution Applicant will not be objective to submit the first a keydown or any person acting jointly or in concert with him/hes/sc

- 1. is an undischarged insolvent;
- Is a willful defaulter in accordance with the guidelines of the Reserve Bank of India issued under the Banking Regulation Act. 1949
- 3. At the time of submission of the resolution plan has an account, or an actional of a corporate debter under the management or control of such person or of a triporate debter under the management or control of such person or of a triporate person is a premoter, classified as non-performing used in accordance with the guidelines of the Reserve Bank of India issued under the Banking Regulation Act, 1949 by the guidelines of a financial sector regulator issued under any other law for the time being in lorge, and at least a period of one year has lapsed from the date of such classification till fire date of commencement of the corporate insulvency resolution process of the corporate debter.

Provided that the person shall be eligible to actionic a resolution plan of social person makes payment of all everdue amounts, with enterest thereon and charges relating to non-performing asset acresms before approximately resolution plans.

Provided further that nething in this clause shall apply to a resolution deplicant where such applicant is a financial entity and is not a related party to the corporate debtor.

RAUKUMAP (A) Porthe purposes of this provise, the expression related party of CELAN shall for include a financial entity, regulated by a financial sector regulator. It

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equity shares or instruments convertible into equity shares, prior to the insurvency continuous ment date.

Explanation II.— For the purposes of this clause, where a resolution applicant has an account, or an account of a corporate delate under the management or control of such person or of whom such person is a producer, classified as not performing asset and such account was acquired pursonn to a pean resolution plan approved under the Code, then the provisions of this clause shall anapply to such resolution applicant for a period of three years from the date of approval of sixth resolution plan by the Adjudicating Authority under the Code;

- 4. has been convicted for any offence punishable with imprisonment -
  - factive years or more under any Act specularly under the Twellth Schools of the Code; or
- species of the far seven years or more instor any law for the time bring in turies

Provided that this clause shall not apply to a person after the expect of a period of two years from the date of his referent from impressention.

Provided furting that this thruse shall not apply in relation to a connected person referred to in clause (EII) of Explanation 1.

Is disqualified to act as a director under Companies Act. 2013.

Provided that this clause shall not apply in relation to a conserved process referred to in clause (iii) of Explanation  ${\bf k}$ 

- 6. Is probiblied by the Securities Exchange Board of Indea from teading to securities or accessing the securities market:
- 7. has been a promoter or in the management of constol of the Company or which a preferential transaction, undervained transaction, extertionate excitation transaction for fraudulent transaction has taken place and in respect of some an order has been made by the Adjudkating Authority under the Porte:

Provided that this clause shall not apply if a preferential transaction, undervalued transaction, extertionate crecks transaction or fraudulent transaction has taken place prior to the acquisition of the curporate debtor by the resolution applicant parsuant to a resolution plan approved ander the Cade or parsuant to a scheme or plan approved by a firmulable vector curpotation or a court, and such resolution applicant has not exhermise contributed to the preferential transaction, undervalued transaction, extentionate could be assection or fraudulent gransaction;

Expected a guarantee in favor of a creditor in respect of a corporate context.

CAIKUMAL Medical which an application for insolvency resolution made by sort erection (ADVOCATE, Interpretable and mitted under this Code and such quarantee has been stroked by ARX 1973.) The creditor and remains unpaid in full or part.

can, Markan

Tobject to any disability, corresponding to clauses (a) to (b), under any

w jej a jurizdiction outsiele tudici; or

Company &

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10. Ins a connected person not eligible under clauses (a) to (i).

Explanation I — For the purposes of this chase, the expression "consecued person" means—

- any person who is the promoter or in the management or control of the resolution applicant; or
- (ii) any person who shall be the promoter or in management or control of the bashness of the corporate debtor during the implementation of the resolution plain or
- [ia] the holding company, subsidiary company, associate company or related party of a person referred to in clauses (i) and (ii):

Provided that mething in chance (iii) of Explanation I shall apply to a resolution applicant where such applicant is a financial entity and is not a related pury of the corporate debtor:

Provided further that the expression "related party" shall-not antiade a financial entity, regulated by a financial sector regulator, if it is a financial creditor of the corporate debtor and is a refused party of the corporate debtor solely on account of conversion or substitution of debt into equity shares or instruments, convertible into equity shares, prior to the anadyone, commencement date;

Explanation is—for the purposes of this section. "financial entry" shall never the following entities which meet such criteria or conditions as the Central Covernment may, in consultation with the financial sector regulator, notify in this behalf, namely: —

- a) n sejmeduled bank;
- b) any entity regulated by a foreign central bank or a securities on a securities of a purisdiction of a jurisdiction of a jurisdiction of a jurisdiction of a jurisdiction. Task Force Standards and is a signatory to the international Organisation of Securities Commissions Musisiateral Memorandum of Understanding.
- c) may investment weblicle, registered foreign institutional investor, registered foreign portfolio investor or a foreign vonture capital investor, where the terms shall have the meaning assigned to them in regulation 2 of the Foreign Exchange Management (Transfer or Issue of Sections) by a Person Resident Cutside India) Regulations, 2017 mode under the Foreign Exchange Management Act, 1999 (42 of 1999):
- d) an asset reconstruction company register with the Reserve Back of the a under section 3 of the Securitoration and Reconstruction of Fauncial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002):

্রিল Alsernate Investment fund registered with Securities and Lactional ্ষ্টিট্রের of India:

categories of persons as may be notified by the Central

mment.

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Sec 29A Undertaking has to be in the form of an afficient on a stance groper of appropriate amount as per the stamp act applicable to the state of exercision

SOLEMNLY AFFIRMED AT New Delbi

ON THIS THE New Deadl, on this the 23th November 2022

nsuraybyt

### VERIFICATION:

L. Pawan Kuanar Gupta authorized Person of Sunrise Industries Applicant, notice and by the General Pewer of Attorney for giving such offsiavit, the deposition above channel, on behalf of Sanrise Industries, having registered offsice at J-23, RBI Enthwe, Paschian Value New Helpsisopoog do hereby verify and state that the contents of the above affidavit are true to the level only knowledge and nothing material has been concealed therein.

Verified at New Delhi, on this the 23th November 2002

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- 14. It can be seen from the above as regards the compliance of Section 30(2) of the Code, as reflected in the Form H, the liquidation value payable to the Operational Creditors (other than workmen and employees) is NIL as the amount of the admitted claim of the Secured Creditors is more than the value of the Corporate Debtor and are paid in priority to the Financial Creditors.
- 15. Vide Afiidavit dated 10.06.2024, it is clarified that the total amount of EPFO dues of Rs. 21,38,247/- has been paid in full.
- 16. In the Affidavit dated 10.06.2024, it has been clarified that the Statutory Dues of Rs. 43,52,240/- has been treated as secured and paid in the same proportion as that to the Secured Financial Creditor. However, as reflected in Form H, a total of Rs. 42,00,000/- has been paid to the Operational Creditors.
- 17. It is also clarified in the Affidavit dated 10.06.2024 filed by the Resolution Professional that the Resolution Plan does not provide for any CIRP Costs as the same has been met from the income of the CD during CIRP i.e., monthly rental of Rs. 5,00,000/- from the factory sheds and available machinery leased to third party.
- 18. It is also clarified in the same Affidavit that no application for Avoidance Transactions has been filed by the Resolution Professional.
- 19. The Resolution Plan envisages 150 days for payment to all the creditors from the date of approval of order by this Adjudicating Authority.

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20. The details of the implementation schedule of the plan reads as under:

Step	Action	Timeline
		(in days)
Step 1	Approval of the Resolution Plan by the Adjudicating Authority or the receipt of the Approval Order, whichever is later.	
Step 2	Intimation to all the Creditors, existing shareholders and Other Stakeholder of the CD	Within T+3
Step 3	Appointment of the monitoring committee	Within T+3
Step 4	Change in Management of the Corporate Debtor, by appointment of Directors nominated by RA on the Board of the Corporate Debtor.	Within 1'- 5
Step 5	Infusion of funds by way of equity and debt for making the payment as proposed in this Resolution Plan in compliance to see 30(2) for payment of the Operational Creditors.	Within T= 60
Step 6	Restructuring of share capital as proposed under the Resolution Plan and infusion of the fund in the form of Debt & equity.	Within T~ 60
Step 7	Infusion of funds for payment of the financial creditors.	Within T+60
		Within T+150
Step 8	Transfer of all the Assets to the CD and Receipt of NOC other documents from the Financial Creditors for satisfaction/modification of charges.	Within T-150  Within T-150



21. The Resolution Applicant has proposed the following for monitoring of the Resolution Plan:

# a. Constitution of Committee for monitoring and supervision of resolution plan:

This is envisaged in the Resolution Plan to constitute a monitoring committee comprises of a representative of the CoC, Resolution Applicant along with the resolution professional Mr. Anand Sonbhadra for supervision and monitoring of implementation of the Resolution Plan for the term of the Resolution Plan. The monitoring committee/entity, constituted, shall have inter alia the following responsibilities:

- i. To supervise the implementation of the Resolution Plan and ensure that the Resolution Plan is implemented as approved without any deviations;
- ii. To ensure timely disbursement of funds to the financial and other creditors, as per the payment terms set out above;
- iii. To ensure that approvals, to the extent required for implementation of the Resolution Plan, are applied for and obtained in a timely manner.
- iv. To bring to the notice of NCLT, any deviations/violations, of the Resolution Plan, by any person;
- v. To provide regular updates to the NCLT, as and when required

# b. Remuneration to the members of the monitoring committee

The resolution plan envisages for payment of fee to the chairperson be Rs. 100, 000/- per month + applicable taxes (if any). All incidental/out of pocket expenses shall be paid and will be reimbursed as per actual/s.

No other fee shall be borne by Resolution applicant.

# c. Management and Control of the CD after approval of the Resolution plan

The resolution applicant shall take over the management of Company on approval of the Resolution Plan by the Adjudicating Authority and Resolution Professional shall be discharged from his duties. The Resolution Applicant proposes to appoint the following directors of the Corporate Debtor after the approval of the Resolution Plan:

- Mr. Pawan Kumar Gupta or any person as may be nominated by the Resolution Applicant.
- 2. Mr. Parveen Kumar Gupta or any person as may be nominated by the Respirith Applicant.

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- 22. The Applicant has sought various reliefs and concessions stipulated under the Resolution Plan, which reads thus:-
  - Any and all liabilities, apart from specifically proposed under this plan, shall stand permanently extinguished and annulled.
  - The share capital of the Corporate Debtor shall be Issued/stand transfer to the Resolution applicant or any of its nominee as decided by them and who are Sec 29A compliant. The Resolution Applicant shall be exempt from any procedural requirement under any law for the time being in force by virtue of the order passed by the Hon ble NCLT,
  - 5. Any and all financial liabilities/ clauns:
    - arising out of the legal proceedings initisted before any forum by or on behalf of (i) the Creditors, to enforce any rights or claims against the Company or enforce or invoke any security interest over the assets of the Company (or any guarantees) undertaking/ surety by the Company);
    - (ii) on account of any violation or breach of any agreement of the Company, prior to the approval Date;
    - (iii) on account of all the outstanding negotiable instruments issued by the Company (including demand promissory notes, post-dated chaques and letters of credit, etc.);
    - (iv)on account of any corporate guarantees (whether contingent or crystallized), indemnities and all other forms of credit support provided by the Company prior to the Approval Date;
    - (v) on account of any form of security provided by any person (including the Existing Promoter Group) for and on behalf of, and/ or in order to secure any obligations of the Company (whether by way of hypothecation, pledge, moragage, guarantee or otherwise);
    - (vi) arising out of termination of all agreements executed with any person/ entity or any and all Persons associated with the Existing Promoter Group in any menner whatsoever or relatives of the Existing Promoter Group who are employees of the Company or holds any managerial/ supervisory/ any other position in the Company by the Monitoring Agency; and

Are hereby fully and finally settled and discharged against payment of NIL consideration. Any and all financial liabilities/ claims with respect to such claims shall stand extinguished and annulled.



- 4. The CBDT shall exempt income / gain / profits, if any, arising as a result of giving effect to this Plan from being subjected to tax under the provisions of the Income-tax Act, 1961.
- All contractual arrangements of the Corporate Debtor shall continue to be applicable, for the benefit of the Corporate Debtor, although the Resolution Applicant reserved the right to modify/terminate such contractual arrangements.
- 6. All government schemes, subsidies, benefits, polices as applicable to the Corporate Debtor shall continue to be applicable to the Corporate Debtor, unless otherwise provided in tils Plan.
- All lease, licenses, Intellectual property rights (in the form of Trademarks, wordmarks, Copyright or in any other form) and any approvals of the government & Industrial Development Authority held by the company, which if had expired prior to the effective date or which will expire within a period of one-year (12 months) thereafter, shall be renewed/extended by the relevant Governmental Authorities without penalties and interest by virtue of the Resolution Plan order passed by the Hon'ble Adjudicating Authority and the company shall be pennitted to continue to operate its business and ussets in the manner that all the approvals and licenses are valid, until renewal/extension of such licenses and approvals. Further, the relevant Governmental Authorities will provide a minimum period of one Year of time after the effective date in order for the Applicant to assess the status of the licenses and governmental Approvals required by the company and to procure or renew the same.
- 8. Industrial Development Authority / Department/ Authorities/ bodies, etc. will allow the change in management and shareholding of the AIPL/Corporate Debtor without any free/charges/cost/penalty and after making necessary changes in their records will issue NOC and other required permissions for the same on the basis of resolution Plan approved by Hon'ble Adjudicating Authority.
- 9. That any claim or demands of any Industrial Development Authority/Company/ Department against the Resolution Applicant towards any dues and demands (like Lease, Premium, interest, compensation and any other charges) pending for the period prior to the insolvency commencement date shall hereby fully and finally settled and discharged against payment of NIL consideration.
- 10. The Development Authority/Corporation/Department/other authorities /bodies will allow modifications/alteration/additions in the project plan as per the current applicable policies.

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without any additional cost/fee/charges.

- All MAT credit of the Company will continue with the Company (on a going concern basis) and will be available for the benefit of the Resolution Applicant.
- 12. The Corporate Debtor or the Resolution Applicant shall not, at any point of time, be held financially liable under provisions in relation to the liability of the Corporate Debtor as per provisions of Section 170 of the Income-tax Act, 1961 in respect of any transactions carried out before the Effective Date or contemplated under this Resolution Plan or an account of any action taken pursuant to this Resolution Plan including acquisition of control by the Resolution Applicant over the Corporate Debtor parsuant to this Resolution Plan.
- 13. The Resolution Applicant, or the Corporate Debtor shall not be liable to pay any Taxes (direct or indirect) whatsoever arising (directly or indirectly on such entity) as a result of the actions taken by the Corporate Debtor prior to the Effective Date. It may also be clarified that any Tax Liabilities pertaining to any period or action prior to the Effective Date, whether assessed or unassessed, by the relevant Tax Authorities shall be deemed to have been extinguished and written—off on the Effective Date.
- 14. All notices, assessments, appellate or other proceedings pending or threatened in relation to the Company, in relation to any period prior to the effective Date shall stand terminated and withdrawn and all consequential liabilities, if any, shall stand entinguished and be considered as not payable by the Company by virtue of the order of the Adjudicating Authority approving this Resolution Plan and any re-assessment, revision or other proceedings under the provisions of an Income Tax and Indirect tax laws would be deemed to be barred in relation to any period prior to the effective Date, by virtue of the order of the Adjudicating Authority approving this Resolution Plan and the Company, the Resolution Applicant shall at no point of time be, directly or indirectly, held responsible or liable in relation thereto.
- 15. Any Requirement to obtain waiver from any Tax Authorities including in terms of Sec 79 of the Tf Act is considered to have granted upon approval of this Resolution Plan on the Effective date.
- 16. All financial liabilities (including any contingent liabilities) relating to any investigations, inquiries, show-cause notices, causes of action, suits, claims, disputes, litigations, arbitrations or other judicial or regulatory or administrative proceedings shall be deemed to be extinguished or written-off.



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- 17. The Corporate Debtor or the Resolution Applicant shall not, at any point of time, be held liable for any financial/Civil/Criminal liabilities for any of the corporate guarantee, if given, by the Corporate Debtor prior to the Effective Date.
- 18. The change in shareholding of the Corporate Debtor pursuant to this Resolution Plan shall not lead to lapse of any brought forward losses of the Corporate Debtor and provisions of Section 79 of the Income-tax Act, 1951 are not applicable.
- 19. The Corporate Debtor shall be entitled to carry forward and set-off all the brought forward book losses and unabsorbed depreciation as shown in the books of account and considered in the returns of income filed under the Income-tax Act, 1961.
- 20. The Resolution Applicant or the Corporate Debior shall not be liable to pay any tax whatsoever as a result of any related party transactions entered by Corporate Debtor prior to the Effective Date under.
- The CBDT/CBEC to provide relief to the CD from all direct Tax/indirect litigations
  pending at different levels and provide waiver from all Tax dues including laterest and
  penalty on such litigations.
- 22. All the unsecured loans given by the Corporate Debtor to any third party will continue with the Corporate Debtor and will be available for benefit of the Resolution Applicant. The Resolution Applicant, after the Effective Data, shall be entitled to recover all the amounts that are payable by the Corporate Debtor (including the unsecured loans) to any third party.
- 23. All accounts of the CD shall stand regularised and their asset classification shall be "standard" for the purposes of all Applicable Laws from the plan effective deter and the cibil of the CD partners and directors will be standard without effective any cibil record.
- 24. All Governmental Authorities to grant any relief, concession or dispensation as may be required for implementation of the transactions contemplated under the Resolution Plan in accordance with its terms and conditions.
- 25. All required Approval(s)/ Pennission(s)/ Licence(s)/ Certificate(s)/ No Objection Certificate(s) or any other similar document either expired or unexpired, issued by any Government Authority or Statutory Body shall deemed to be effective and continue for a

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- term of minimum of one Year from the date of approval of the Resolution Plan by the Adjudicating Authority.
- 26. The relevant government authorities shall not initiate any investigation, actions or proceedings against the RA, or the new management (upon acquisition of CD) including the board of directors in relation to any non-compliance with applicable laws by the CD pentaining to any period up to approval date.
- 27. All Governmental Authorities to walve the Non-Compliances of the CD prior to the Plan Effective Date, including but not limited to Companies Act 2013, the Industrial Disputes Act, 1947, the relevant shops and establishment acts and rules, circulars and regulations of each of the above legislations along with any other Act applicable on the Corporate Dabtor.
- 28. All Governmental Authorities to great any relief, concession or dispensation as may be required for implementation of the transactions contemplated under the Resolution Flan in accordance with its terms and conditions.
- 29. The relevant government authorities shall not inhinte any investigation, actions or proceedings against the RA, or the new management (upon acquisition of CD) including the board of directors in relation to any non-compliance with applicable laws by the CD pertaining to any period up to approval date.
- 30. The Resolution Applicant will be entitled for all immunities as provided under the provisions of I & B Code, 2016 and related regulations but not limited to immunities given vide section 32A of the I & B code, 2016.
- 31. In case any amount is due to be received against any acquisition of any part/partial of the land/unit/usset of the corporate debtor by any Government/ Statutory Authorities/ any other person prior to the Effective Date then such recoveries/compensation will be roused to the account of Corporate Debtor for its use as decided by the Resolution Applicant.
  - 32. A peaceful, hossic free, undisputed and clear (i.e. free from any illegal possession of any kind) physical possession of all the assets (including the land parcels in Bhiwadi as mentioned in the IM), movable (including vehicles) or Immovable (including properties), of the Corporate Debtor appearing in the books of account or not mentioned in the IM or Not shall be given to the Resolution Applicant immediately on approval of the Resolution Plan.



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- 33. The RA shall reserve the right to take the appropriate legal action against the lease holder with whom it has a MOWAggreement signed for getting the lease rent, royalty charges, etc.
- 34. As per IM there are no employees and workman in the company on the date of submission of resolution plan. The Resolution Applicant therefore shall be free to appoint its own resources including manpower, labour and workforce and shall not be bound by any Government authority to appoint any of the old employee/workmen.
- 35. After the approval of resolution plan, the resolution applicant will appoint Statutory and other auditors from list of eligible audit firms.
- 36. It is clarified that the existing/past shareholders, managers, directors, officers employees, workings or other personnel of the Company shall continue to be liable for all the claims, demand, obligations, penalties etc.
  - (f) arising out of any proceedings, inquiries, investigations, orders, show causes, notice, sains, thisgation etc. (including those arising out of any orders passed by the NCLT pursuant to Sections 43, 45, 49, 50, 66, 68, 70, 71, 72, 73 and 74 of the IBC), whether civil or criminal, pending before any authority, court, tribunal or any other forum prior to the plan effective date; or
  - (ii) that may arise out of any proceedings, inquires, investigations, orders, show cause, notices, suits, litigation etc (including any orders that may be passed by the NCLT pursuant to Sections 43,45,49,50,66,68,70,71,72, 73 and 74 of the IBC), whether civil or criminal, that may be initiated or instituted post the approval of the Resolution Plan by the NCLT on account of any transactions entered into, or decisions or actions taken by, the existing shareholders, managers, directors, officers, employees, workmen or other personnel of the Company. The Company or the resolution Applicant shall at no point of time be, directly or indirectly, held responsible or liable in relation thereto.
- 37. Further, any recoveries by the Corporate Debtor / Resolution applicant from the custwhile promoters / directors or other entities against avoidance transactions (PUFE transactions under IBC, 2016) shall be vested with the Committee of Creditors and the expenses for pursuing/follow-up the pending Applications after the Approvel date shall be borne by the Committee of Creditors themselves.
- 38. Where the Resolution Applicant become the Successful resolution applicant on approval of its given Resolution Plan by the COC, the process participation deposit and the EMD

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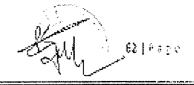
(Paid along with the submission of the Resolution Plan) provided shall be adjusted towards payment as per clause II (a) of the RFRP.

39. RA have a right to make a prepayment as proposed in the Resoultion plan with the discount rate is 8%.

# OTHER RELIEFS SOUGHT

- From Ministry of Corporate Affairs' ROC/ NCLT
  - (i) NCLT shall pass appropriate order to ensure that the timeline for making payment to any of the Creditors starts on the date of approval of this Plan by NCLT.
  - (ii) The MCA and/ or the NCLT shall waive any non-compliance by the Company with respect to the provisions of the Companies Act, 2013 (including provisions mentioned in Chapter VII, IX & X) and the rules, regulations and circulars issued thereunder, relating to the period prior to the effective date.
  - (iii) The Ministry of Corporate Affairs and, or, NCLT shall exempt compliance with the provisions of Chapter XV of the Companies Act, 2013 (and the corresponding rules issued under the Companies Act, 2013), in respect of schemes of arrangement contemplated under this Plan.
  - (iv) The Department of Registration and Stamps of the relevant states and the Ministry of Corporate Affairs shall exempt the Resolution Applicant and the Company from the levy of stamp duty applicable and payable in relation to this Plan and its implementation.
  - (v) NCLT shall direct that the Company shall not be liable for any non-compliances, breach, etc. during the period prior to the effective date and for failure to take or obtain any approvals, consents, permits from any of the governmental authorities.
  - (vi) Any vote rights or any other preferential rights associated with existing shareholders shall stand extinguished/ cancelled and the approval of the shareholders shall be deemed to have been given for effecting such revision of agreements, constitutional documents such as mentorandum of association, ordicles of association, on approval of this Plan by the NCLT.

SEVERABILITY AND RIGHT TO MODIFY







- (i) In the event it is determined that any provisions of the Resolution Plan is unenforceable either on its face or as applied to any Claims or transaction and/or in the event any provision of the Resolution Plan becomes invalid for reasons other than by breach of any party, Resolution Applicant may apply to the Adjudicating Authority for appropriate modification of such provisions of the Resolution Plan, to satisfaction of the Adjudicating Authority, and such invalidity and/or unenforceability of the provision of the Resolution Plan shall not render the whole Resolution Plan ineffective unless otherwise directed by the Adjudicating Authority by order.
- (ii) The Resolution Applicant has made every possible effort to prepare and submit the Resolution Plan strictly in accordance with the various provisions of the Code and as per the terms mentioned by the Resolution Professional. However, if there are any imadvertent inadequacy/ shortcomings defects in the Resolution Plan, the Resolution Applicant shall be given an opportunity for rectifying and removal of such inadequacy/ shortcomings/ defects so observed.
- 23. As can be seen from the above, some of the reliefs and concessions sought by the Successful Resolution Applicant fall within the jurisdiction of different Government Authorities, and/or are subjected to the provisions of different laws for the time being in force. In this connection, it is made clear that the amount payable by the SRA in terms of the plan to different creditors, stakeholders, and to keep the Corporate Debtor as a going concern is not a subject matter of any condition, assumptions, relief/concessions and/or qualification. It also needs to be underlined that the provisions of Section 31(4) of IBC, 2016 mandates the Resolution 14, No. 09/2024 in (IB)-686(ND)/2019

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Applicant to obtain the necessary approval required under any law for the time being in force within a period of one year from the date of approval of the resolution plan by the Adjudicating Authority under Section 31 of the IBC, 2016. In terms of the provisions of Section 14 of the Code even during the period of CIRP, no default in payment of current dues is a precondition for continuation of the License, Permit, Registration and similar rights. Thus, even during the moratorium period, the facilities mentioned above are made available to the CD only when there is no default in payment of the current dues. On the approval of the resolution plan, the SRA/CD cannot be put on a better footing by exempting it from paying its legitimate dues under the law. For the sake of instant reference, the explanation below Section 14 of the code is extracted below:

## "14. Moratorium. -

- (1) Subject to provisions of sub-sections (2) and (3), on the insolvency commencement date, the Adjudicating Authority shall by order declare moratorium for prohibiting all of the following, namely:
- (a) .....
- (b) .....
- (c) .....
- (d) the recovery of any property by an owner or lessor where such property is occupied by or in the possession of the corporate debtor.



Explanation.- For the purposes of this sub-section, it is hereby clarified that notwithstanding anything contained in any other law for the time being in force, a licence, permit, registration, quota, concession, clearance or a similar grant or right given by the Central Government, State Government, local authority, sectoral regulator or any other authority constituted under any other law for the time being in force, shall not be suspended or terminated on the grounds of insolvency, subject to the condition that there is no default in payment of current dues arising for the use or continuation of the license,



permit, registration, quota, concession, clearances or a similar grant or right during the moratorium period;"

# (Emphasis Supplied)

- 24. Furthermore, the Code provides for consideration of the claims, by the IRP/RP in terms of the provisions of Section 18(b) and Section 25(b) read with the relevant regulations.
- 25. The Code, further, provides for preparation of an Information Memorandum in terms of the provisions of Regulation 36(2) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, which contains, inter alia, a list of creditors along with the amounts claimed by them. Regulation 36(1) of the regulations (ibid), provides for submission of the said Information Memorandum to each member of the COC. Regulation 36A provides for invitation for expression of interest and Regulation 36B provides for a request for a Resolution Plan. It is with reference to the Information Memorandum and Evaluation Matrix that the RP issues a Request for Resolution Plan. The Request for Resolution Plan details each step in the process and the manner and purposes of interaction between the Resolution Professional and the Prospective Resolution Applicant. The Resolution Plan submitted after consideration of the IM, EM and the RFRP is then examined by the Committee of Creditors. Even then, it needs to satisfy the requirements of Regulations 37 and 38 of the extant regulations and only then it can be approved by the COC in terms of the provisions of Regulation 39 of the aforementioned regulations. After such approval, the Plan effectively becomes a contract entered into between CD represented through RP, SRA, the creditors of the CD, and other



stakeholders and is binding on all of them. Section 31(1) of IBC, 2016, thus, takes care of most of the reliefs/concessions/waivers which are required by the Resolution Applicant. Furthermore, Section 32A of the Code provides for cessation of the liability for offences committed by the CD prior to initiation of the CIRP subject to the conditions laid down in the said section.

26. In this context a reference is made to the decision of Hon'ble NCLAT in Worldfa Exports Pvt. Ltd Vs. Vivek Raheja and Anr. [Company Appeal (AT) (Insolvency) No. 827 of 2024 & I.A. No. 2994 of 2024] dated 30.04.2024 wherein a challenge was laid against the following observation of the NCLT:

"16. However, the resolution plan shall not be construed as waiver to any statutory obligations/liabilities arising out of the approved resolution plan and the same shall be dealt in accordance with the appropriate authorities concerned as per relevant laws. We are of the considered view that if any waiver is sought in the resolution plan, the same shall be subject to approval by the concerned authorities. The same view has been held by the Hon'ble Supreme Court in Ghanshyam Mishra and Sons Private Limited vs. Edelweiss Asset Reconstruction Company Limited and Embassy Property Development case (supra)."

The Hon'ble NCLAT, however, dismissed the Appeal with the following observation:

"Adjudicating Authority has already referred to the Judgment of the Hon'ble Supreme Court in the matter of `Ghanshyam Mishra & Sons Private Limited' Vs. `Edelweiss Asset Reconstruction Company Limited', in Civil Appeal No. 8129 of 2019, which clearly laid down that all claims which have not been dealt in the Resolution Plan does not survive after the approval of Resolution Plan.



- 6. Insofar as statutory waivers and concessions, Adjudicating Authority has rightly observed that SRA to file appropriate necessary application before the necessary Forum/Authority in order to avail the relief and the concession.
- 7. The Resolution Plan having been approved it is always open for the Applicant to make an appropriate application before the Statutory Authority for grant of such relief as permissible after approval of the Resolution Plan.



- 8. It goes without saying that all past liabilities which are not dealt with in the Resolution Plan stand extinguished by view of the Judgment of the Hon'ble Supreme Court in `Ghanshyam Mishra & Sons Private Limited' (Supra) which is a well settled law."
- 27. In sum and substance, the SRA/CD would be entitled to no other relief/concession/waiver from this Adjudicating Authority except those available to it, as per the provisions of Section 31(1) and 32A of IBC, 2016. The SRA is, however, at liberty to approach the relevant authorities, who would consider these claims as per the provisions of the relevant law, in an expeditious manner.
- 28. In the sequel to the above, we are inclined to approve the Resolution Plan as approved/recommended by the CoC as placed by the Applicant before this Adjudicating Authority. We, therefore, allow the present Application and approve the COC-approved Resolution Plan as placed before us by the Applicant/RP with the following directions: -
  - (i) The approved Resolution Plan shall become effective from the date of passing of this Order and shall be implemented strictly as per the term of the plan and implementation schedule given in the Plan;
  - (ii) The Performance Guarantee/FD shall be renewed, if required, in the name of and kept alive by the "Monitoring Committee of the Corporate Debtor" till the Resolution Plan is fully implemented.
  - (iii) The SRA/CD would be entitled to no other reliefs/concessions/waivers except those are available/permissible to it as per the provisions of Section 31(1) and 32A of IBC, 2016. The SRA is at liberty to approach the relevant authorities who would consider these claims as per the provisions of the relevant law in an expeditious manner.







- (iv) The Monitoring Committee as provided in the Resolution Plan shall be set up by the Applicant/RP within 07 days of passing of this Order, which in turn, shall take all necessary steps for time bound implementation of the Resolution Plan as per approval.
- (v) The order of the moratorium in respect to the corporate debtor passed by this Adjudicating Authority under Section 14 of the IBC, 2016 shall cease to have effect from the date of passing of this Order; and
- (vi) The Resolution Professional shall forward all the records relating to the conduct of the CIRP and the Resolution Plan to the IBBI for its record and database.
- 29. The Court Officer and Resolution Professional (RP) shall forthwith make available/send a copy of this Order to the CoC and the Successful Resolution Applicant (SRA) for immediate necessary compliance.
- 30. A copy of this order shall also be sent by the Court Officer and Applicant to the IBBI for their record.

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Sd/-(SUBRATA KUMAR DASH) MEMBER (T) Sd/-(ASHOK KUMAR BHARDWAJ) MEMBER (J)

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कंमल सुत्तानपुरी/KAMAL SULTANPURI संयुवत रिजस्ट्रार/Joint Registrar राष्ट्रीय कम्पनी विधि अधिकरण National Company Law Tribunal भारत सरकार/Govt. of India